

Members want to move suitable amendments, they can do so. It is for the House to accept or not to accept.

‘Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

SHRI HARIKESH BHADUR: Sir, I introduce the Bill.

#### ABOLITION OF CAPITAL PUNISHMENT BILL\*

PROF. P. G. MAVALANKAR (Gandhinagar): I move for leave to introduce a Bill to provide for abolition of capital punishment in India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to provide for abolition of capital punishment in India.”

*The motion was adopted*

PROF. P. G. MAVALANKAR: Sir, I introduce the Bill. May I add one sentence?

Sir, I am happy to have the privilege for the first time, to introduce the Bill. My father, when he was Speaker of the First Lok Sabha, took a lot of interest in the movement of abolition of capital punishment. I hope I will be able to get the priority as also support of my hon. colleagues to get this Bill passed as early as possible.

16.04 hrs.

#### CONSTITUTION (AMENDMENT) BILL—contd.

(Substitution of article 16) by Shri Vinayak Prasad Yadav.

MR. CHAIRMAN: Now, we come to further consideration of the following motion moved by Shri Vinayak Prasad Yadav on the 4th May, 1979 namely:

“That the Bill further to amend the Constitution of India be taken into consideration.”

Shri Mahi Lal was on his legs. He is not here. Now, the Minister.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, this Constitution (Amendment) Bill had been discussed on the last occasion. The purpose of this Constitution (Amendment) Bill has been to highlight the need for proper reservations in Government services for the backward classes.

Now, Sir, lot of things have been said in support of this Bill and in opposition to this Bill. I would not seek to take too much time of the House because as is well known to the House the government has appointed a backward classes commission which will be going into this whole problem which in recent times has assumed the dimensions of a big problem. There has been a lot of controversy in certain parts of the country so far as reservation for so-called backward classes in government services is concerned. The atmosphere in certain parts of the country had become extremely serious. The disputes which had arisen were of the nature of sharp conflict which was not desirable for the country because this country is facing lots of problems and those problems can be adequately tackled only in a spirit of amity when people of all shades of opinion join their energies and use those energies for the upliftment of the country as a whole. Therefore, we have to view this problem in that background. Whatever solution has ultimately to be found it must inspire the acceptability of the country as a whole. Then only the solution will really achieve the purpose for which that solution might be found. But if on the other hand the energies of the people are wasted in

\* Published in Gazette of India Extraordinary, Part II, section 2, dated 18-5-1979.